

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-201
IB - 2731/ND/2019

IN THE MATTER OF:

S.P. Buiders

Vs

Adore Realtech Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 of IBC Code, 2016

Order delivered on 03.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Sandeep Chilana, Adv. Abhishek Mohanty

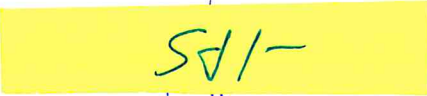
For the Respondent


: Adv. Rohan Gupta

ORDER

In course of argument Ld. Counsel appearing for the Corporate Debtor informed that he has already removed the defects pointed out by the Registry in the reply filed by him and the same is re-filed on 1st January of 2020. However, the same is not on record. The registry is directed to trace out the same and place it on record before the next date of hearing.

Since the pleadings are complete for final hearing. List the case on 21.01.2020.


(SUMITA PURKAYASTHA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)